

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

PETITION NUMBER : CP/4/2016

NAME OF THE PETITIONER(S) : YSP PAULRAJ

NAME OF THE RESPONDENT(S) : STORE N MOVE PVT LTD

UNDER SECTION : 241/242 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

H. Karthik Seshadri
v. Hari Kumar
for Equity & Shares

for petitioner
99620 94364

v. Hari Kumar

T. SARAVANAN
N. DHATCHAYANI.

for R2, R3 & R6.

V.M. KARTHIK.

Counsel

for R1, R4 & R5.

V.M. KARTHIK

ORDER

Shri H Karthik Seshadri, Counsel for petitioner present. Shri V M Karthik, representing senior counsel for R1, R4 & R5 and Ms N Dhatchayani, counsel for R2, R3 & R6 are present. The matter is posted today for hearing the submissions of the respondents. Counsel for R1, R4 & R5 filed a memo stating that R1, R4 & R5 have filed CRP No.3280/2017 before the Hon'ble High Court of Madras for seeking disposal of CA No.7/2017 by this Tribunal before proceeding with the final hearing of the CP. It is also mentioned that the Hon'ble High Court of Madras has issued notice and granted stay of further proceedings in CP 4/2016. The memo is taken on record. The counsel prayed time for filing copy of the said order.

Counsel for petitioner submitted that he does not have any knowledge in relation to the facts given in the abovementioned memo and the proceedings before the Hon'ble High Court of Madras.

At request of counsel for respondents, time is enlarged. Put up on 20.09.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy
Member (Judicial)

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